

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.1071/97

DATE OF ORDER : 07-12-1998.

Between :-

K.Sreenivasu

... Applicant

And

1. Union of India rep. by
The Chief Postmaster General,
AP Circle, Hyderabad-1.
2. The Postmaster General,
Vijayawada Region,
Vijayawada-520 002.
3. The Sr.Superintendent of Postoffices,
Vijayawada Division, Vijayawada-520 001.
4. G.Sivarama Krishna Prasad

... Respondents

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Counsel for the Applicant : Shri Y.Appala Raju

Counsel for the Respondents : Shri V.Rajeshwar Rao, CGSC

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CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A)).

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(29)

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A)).

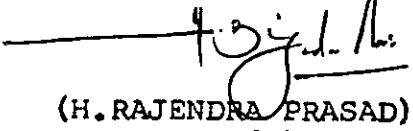
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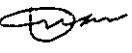
Heard Sri Y.Appala Raju, counsel for the applicant and Sri V.Rajeshwar Rao, Standing Counsel for the Respondents.

2. The applicant was an aspirant for the post of EDBPM of Gandrai EDBO which is under the jurisdiction of Respondent No.3. Although the applicant is meritorious, and even otherwise eligible to be selected for the said post, it is submitted that Respondent No.4 was selected even though he secured less marks at the matriculation examination. The reason given by the Respondents for his non-selection is that the applicant had not produced the S.S. Certificate in original for **verification**, and hence his case could not be considered.

3. We find nothing objectionable about the reason given and hold that his non-selection is attributable to his lack of care in not being able to produce a vital original document. We have no reason to disbelieve the statement of the Respondents which is found reflected in writing and duly recorded in the relevant selection file that was produced for our perusal.

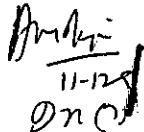
4. Under the circumstances, we find no alternative except to disallow this application. No order as to costs.


(H. RAJENDRA PRASAD)
MEMBER (A)


(D.H. NASIR)
VICE-CHAIRMAN

Dated : 7th December, 1998.
Dictated in Open Court.

av1/


D.N.C.

Copy to:

1. The Chief post Master General, Ap Circle,
Hyderabad-1
2. The Post Master General, Vijayawada Region,
Vijayawada -520002.
3. The Sr. Superintendent of Post Offices,
Vijayawada Division, Vijayawada-520001.
one copy to
4. Shri Y.Appala Raju, Advocate, C.A.T., Hyderabad.
one copy to
5. Shri V.Rajeswara Rao, Addl CGSC, C.A.T., Hyderabad.
6. One copy to D.R(A), C.A.T., Hyderabad.
7. One duplicate Copy.
8. one copy to HHRP, C.A.T., Hyd.
9. ~~one copy to HDHO, V.C. C.A.T., Hyd.~~

18/12/98

L. COURT

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD

THE HON'BLE MR.JUSTICE D.H.NASIR :
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:N(ADM)

DATED: 7 -12 -1998

✓ ORDER/JUDGMENT

R.A./C.A./ M.A. NO.

in

O.A.No. 1071/97

T. A. NO.

(w.p.)

Admitted and interim directions issued.

✓ Dif. Allowed.

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered Rejected.

No order as to costs.

pvm

